

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M. A. No. 379 of 2013

.....
Firoz Akhtar Appellant
Versus
Aamna Khatoon & Another Respondents

WITH
M. A. No. 378 of 2013

.....
Firoz Akhtar Appellant
Versus
Sangita Roy & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant :
For the Respondent-Oriental Insurance Co. : Mr. Bibhash Sinha, Advocate

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06/25.06.2020

When the cases were taken up, it has been informed that learned counsel for the appellant, Mr. Ashok Kumar Sinha (4) has prayed for adjournment on the ground of bereavement in the family today.

Put up these cases after four weeks.

It is made clear that no further adjournment shall be granted on the next date on any ground.

(Kailash Prasad Deo, J.)

Sunil-Jay/